

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI**  
**COURT-III**

IB-2765 (ND)/2019

**IN THE MATTER OF**  
**S.P. Town Planner Pvt. Ltd.**  
**VS.**  
**VRP Buildtech Pvt. Ltd.**

**...OPERATIONAL CREDITOR**  
**...CORPORATE DEBTOR**

**SECTION**  
**Under Section 9 IBC code 2016**

**Order delivered on 03.01.2020**

**Coram:**  
**Ch. Mohd. Sharief Tariq**  
**Hon'ble Member (Judicial)**  
**Shri K.K. Vohra**  
**Hon'ble Member (Technical)**

For the Petitioner/OC : Mr. Sandeep Chilana, Ms. Priyojeet Chatterjee & Mr. Abhishek Mohanty Advocates  
For the Corporate Debtor : Mr. Rohan Gupta Advocate

**ORDER**

Counsels for both the sides are present. It is submitted by the counsel for the Corporate Debtor that an application has been moved for clubbing the present matter with another matter which is pending before Bench-5 and similar application is also filed in the other matter. The counsel for the Operational Creditor has filed reply to the same. It is noted that filing of rejoinder is deferred till the CA is decided finally. However, the parties are at liberty to file the Additional pleading before next date of hearing by circulating copy to the opposite side. Matter posted for final submissions in the C.A.

Put up on 17.02.2020.



(K. K. VOHRA)  
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)